## GOVERNMENT OF INDIA MINISTRY OF HOME AFFAIRS

## LOK SABHA UNSTARRED QUESTION NO. 2902

TO BE ANSWERED ON THE 13<sup>TH</sup> MARCH, 2018/PHALGUNA 22, 1939 (SAKA)
INTERVIEW OF PRISONERS

2902. SHRI KONAKALLA NARAYANA RAO: SHRI RAM MOHAN NAIDU KINJARAPU:

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) the total number of applications received from private individuals/media persons/NGOs to access prisons or interview prisoners after the 'Guidelines for allowing visit inside jails by individuals/NGOs/Company/Press for the purposes of undertaking research, making documentary or interviewing inmates, etc.' were issued by the Ministry of Home Affairs on 24th July, 2015, State-wise; and
- (b) the total number of such permissions granted, State-wise?

## **ANSWER**

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI HANSRAJ GANGARAM AHIR)

(a) & (b): 'Prisons' is a State subject as per Entry 4 of List II of the Seventh Schedule to the Constitution of India. Processing requests from private individuals/media persons/NGOs etc. to access prisons for interviewing prisoners is the responsibility of respective State / UT Governments. The competent authority to grant permission in such cases is the Home/ Prison Department of the concerned State/UT. Information about such applications and permissions granted is not maintained centrally.

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